

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

Original Application No.1075 of 2004.

Monday, this the 20th day of September, 2004.

Hon'ble Mr. A.K. Bhatnagar, J.M.

Raj Kumari Gupta,  
W/o Shri N.L. Gupta,  
Assistant,  
Indian Veterinary Research  
Institute Izatnagar, Bareilly,  
287 Janakpuri, behind Ansari  
Market, Bareilly.

.....Applicant.

(By Advocate : Shri G.D.S. Mishra)

Versus

Respondent No.1

Name and Designation : Union of India through  
President, Indian Council of  
Agriculture, Research Krishi  
Bhawan, New Delhi.

Office Address : Indian Council of Agriculture  
Research Krishi Bhawan, New  
Delhi.

Address for service or  
order : -do-

Respondent No.2

Name and Designation : Secretary, Indian Council of  
Agriculture Research Krishi  
Bhawan, New Delhi.

Office Address : Indian Council of Agriculture  
Research Krishi Bhawan,  
New Delhi.

Address for service  
or order : -do-

Respondent No.3

Name and Designation : Director, Indian Veterinary  
Research Institute, Izatnagar,  
Bareilly (U.P.).

Office Address : Indian Veterinary Research  
Institute, Izatnagar, Bareilly.

Address for service  
or order : -do-

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.....2.

Respondent No.4

Name and Designation : Assistant Administrative Officer  
Establishment Section -I, Indian  
Veterinary Institute Izatnagar,  
Bareilly.

Office Address : Asstt. Administrative Officer  
Establishment Section -I, Indian  
Veterinary Research Institute  
Izatnagar, Bareilly.

Address for service  
or order :-

-do-

(By Advocate : Shri B.B.Sirohi)

O R D E R

By Hon'ble Mr. A.K. Bhatnagar, J.M. :

By this OA filed under section 19 of A.T. Act, 1985, the applicant has prayed for issuing a direction to respondents to consider the applicant's grievances as contended in her representation dated 2.6.2003, 29.7.2004 and 13.8.2004, with a further direction to promote the applicant on the post of Asstt. Administrative Officer.

2. The case of the applicant in brief is that she was appointed as L.D.C. on 7-7-1966 and thereafter promoted as Senior Clerk in 1973 and again promoted as Assistant from 1-10-1988. She was again promoted as Assistant Administrative Officer by the Departmental Promotion Committee on 18-1-2002. She sent a letter on 19-1-2002 that she is unable to join at Mukteswar, the place of posting. On receiving this letter the respondents cancelled the promotion of the applicant for one year by order dated 29.1.2002. Vide memorandum dated 30.3.2002 issued by the department it was specifically mentioned that she has to wait for one year only after that her case may be placed before Departmental Promotion Committee. The applicant sent representation against her grievances

to the respondents but no decision was taken by the department so far, hence she filed this OA.

3. Learned counsel for the applicant further submitted that two posts of Assistant Administrative Officers who had retired on 1.4.2003 have fallen ~~vacant~~ being vacant and the case of the applicant is considered by the department timely then she may get ~~her~~ promotion before her superannuation. The applicant is going to retire on 30.4.2005. Learned counsel further submitted that six posts of Administrative Officer are still lying vacant in the department.

4. without going into the merit of the case I deemed it appropriate to issue a direction to Competent Authority i.e. respondent No.3 to decide the representation of the applicant dated 2.6.2003 followed by reminder dated 29.7.2004 & 13.8.2004 within a specified period, considering all the points taken in the representation by the applicant. Learned counsel for the respondents has no objection if the representation of the applicant is decided as per rules.

5. In the facts and circumstances, the case is finally disposed of with a direction to respondent No.3 to decide the representation of the applicant dated 13.8.2004 duly received in the office on 17.8.2004 by a reasoned and speaking order within a period of three months from the date of receipt a copy of this order. NO costs.

  
Member (J)

RKM/